#### 170/00078/2016/CAT/BANGALORE

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO. 170/00078/2016

IN

ORIGINAL APPLICATION NO. 170/00604/2015

DATED THIS THE 11<sup>TH</sup> DAY OF OCTOBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

T.C. Gupta, S/o Shri Gyan Chand, Aged about 61 years, R/o E-43, Golden Enclave, Old Airport Road, Bangalore – 560 017. Retired Joint Commissioner of Income Tax.

... Petitioner

(By Party in Person)

Vs.

1. Shri Ashok Lavasa, Finance Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi – 110 001.

2. Ms. Nutan Wodeyar, Principal Chief Commissioner of Income Tax, Karnataka & Goa, Bangalore – 560 001.

...Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

#### ORDER (ORAL)

## DR. K.B. SURESH, MEMBER (J):

Shri T.C. Gupta, party in person, seeks to withdraw the Contempt Petition. Allowed. Therefore, the CP is dismissed. Notices are discharged. No order as to costs.

(PRASANNA KUMAR PRADHAN) MEMBER (A) (DR. K.B. SURESH) MEMBER (J)

/ksk/

### Annexures referred to by the petitioner in CP No. 170/00078/2016

**Annexure-C1:** True copy of judgment in OA No. 170/00604/2015 dated 30.11.2015 passed by Central Administrative Tribunal, Bangalore Bench **Annexure-C2:** True copy of representation of the applicant dated 31.03.2016 addressed to the Finance Minister of India.

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